

thoroughly investigated keeping in view this judgement. The Minister of Home Affairs is present. I would like to request him, through you Sir, that this is an important matter and it must be investigated. I want to know whether Government will order an inquiry in this matter? I demand that C.B.I. should be entrusted with this job because it is C.B.I. who have got hold of big political masters involved in various scams such as money scam, urea scam, bofors and other similar scandals. Therefore this matter should also be investigated by the C.B.I. so that real culprits, who engineered 1984 riots and who are responsible of massacre of sikhs are brought to book. I request the Home Minister to make an announcement in this regard that an impartial inquiry will be held. ...*(Interruptions)*

MR. DEPUTY-SPEAKER : It is enough.

SHRI BASANT SINGH KHALSA (Ropar) : This is very serious matter. Thousands of people were killed. The court of law had delivered this judgement. It has been proved now that investigation should be done against the people who are political personalities and involved in this matter and who engineered the whole process. I demand that Home Minister should make a statement in this regard today itself and announce that he will get the matter investigated. They are responsible of the massacre, many women became widow. It was a great loss to the country. It was very shameful act in our country. A proper enquiry should be held and facts should be placed before the House.

*[English]*

SHRI SOMNATH CHATTERJEE (Bolpur) : Sir, we are happy that atleast a process is started in this matter. In the judgement that has appeared in the Papers, the learned magistrate has passed serious strictures. Many important persons, high ranking persons, should have been proceeded against. This is a matter which has to be seriously attended to. This is a matter concerning a large number of people. There was mayhem in the Capital of India. Therefore, this matter should be looked into very seriously, particularly in the context of the adverse comments that have been made by the magistrate. We would like to know what steps the Government will take in this regard. I request the Home Minister to make a Statement, at an appropriate time if not now, giving the views of the Government in this matter. A very very serious matter should be properly looked into.

MR. DEPUTY-SPEAKER : All right.

*[Translation]*

SHRI SATYA PAL JAIN (Chandigarh) : Mr. Deputy Speaker, Sir, I would also like to point out one thing. Shri Chatterjee has also said that this is revealing judgement. This names of some culprits have been known but some political personalities have been successful in keeping themselves away from legal process. Action must be taken against them. I demand on behalf of my party that a thorough probe should be conducted and the guilty persons must be brought to book.

Secondly, the entire House should congratulate BJP Government of Delhi, where Chief Minister Shri Madan Lal Khurana pursued this case for two years and the culprits have been awarded punishment. The Gurus of this minority Community of India sacrificed their lives for the sake of our country and the people who are responsible for the inhuman behaviour to this community have been sent to jail because of the efforts made by B.J.P. Government. We should, therefore, congratulate them.

SHRI ASHOK PRADHAN (Khurja) : Mr. Deputy Speaker, Sir, I came from Khurja Constituency. Jewar, Dadri and Sikanderabad areas of my Constituency are in the grip of devastating floods. I have been telling the administrative authorities that the condition of 'Kchha Pushta' is very bad, but they have not paid any attention towards this. When I went there today, I found that 90 per cent 'Pushta' has been cut off. Because of this floods 30-35 villages have been submerged which from Sikanderabad region. On the other side, there is a 'Pushta'. In case its water is not drained out, people of that area would be reduced to nothing. Their crops have already been submerged. I would request the Government to construct the 'Pushta' strong one and action should be taken against the officials who were negligent. The D.M. of Ghaziabad and Bulandshahr are camping there. I have informed them on the day before yesterday that the condition is such that army should be called out. When army has been called out today, I talked to Major O.P. Paraswal. He told me that they have been called but they do not have equipment to prevent the floods. We shall take precautionary measures only. When the area would be submerged, we shall take the people out on higher places.

Shri Rajesh Pilot, my elder brother also belongs to that area. Every year several villages are submerged. Jewar has already been submerged. Sikanderabad is also in the process of submerging. I returned at 9.30 a.m. That, Pushta might have been cut off completely by now. I therefore, request that action should be taken immediately.

*[English]*

SHRI RAJESH PILOT (Dausa) : Sir, it is a very serious matter. The hon. Minister of Parliamentary Affairs must talk to the Governor of UP. The situation is very tense there. The hon. Member is very right. If Pushta is not repaired or worked out, 30 villages will be totally demolished in the next few days because of this flood.

13.00 hrs.

The Government must take the U.P. Administration into confidence and tell them to do something. The hon. Member is right in saying that the Army has gone there because they have been told them that people are drowning. The Minister must convey the feelings of Parliament to the Governor and ask him to come back in the evening with the measures taken to save the lives of these people.

[Translation]

Now my elder brother sitting on the left is saying that I should say something regarding Ballia. Now he will tell you about Ballia.

[English]

MR. DEPUTY-SPEAKER : The Government should take serious note of it.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : We have taken note of it. Necessary instructions will be conveyed to the U.P. Administration.

[Translation]

SHRI ASHOK PRADHAN : Mr. Deputy-Speaker, Sir, the Government of Haryana has constructed a 'Pushta' in the name of constructing a road and consequent upon which another is flowing on this side. Therefore many villages of my constituency are being flooded. ...*(Interruptions)*

SHRI LALMUNI CHAUBEY (Buxar): Mr. Deputy Speaker, Sir, condition in Ballia and Ghazipur...*(Interruptions)*

MR. DEPUTY-SPEAKER: Mr. Chaubey, I have not allowed you. I have called Shri Nawal Kishore Sharma. Please sit down.

SHRI NAWAL KISHORE RAI (Sitamarhi): Mr. Deputy Speaker, Sir, I am thankful to you for giving me an opportunity to speak...*(Interruptions)*

DR. M.P. JAISWAL (Bettiah): Mr. Deputy-Speaker, Sir, you have called the name of 'Nawal Kishore Sharma' but Nawal Kishore Rai has stood up to speak...*(Interruptions)*

MR. DEPUTY-SPEAKER: Mr. Chaubey, please sit down. I have called the name of Nawal Kishore Sharma, not you. I shall call you later...*(Interruptions)*

DR. M.P. JAISWAL: Mr. Deputy-Speaker, on a point of order, Sir.

[English]

MR. DEPUTY-SPEAKER: There is no point of order in Zero Hour. *(Interruptions)*

[Translation]

MR. DEPUTY-SPEAKER: Mr. Chaubey, I have no objection. When I shall call you and then you may speak.

SHRI NAWAL KISHORE RAI: Mr. Deputy-Speaker, Sir, I would like to place a very important matter concerning Delhi

before the House. Hon'ble Home Minister and Minister of Parliamentary Affairs are also present. The condition of poor people and small farmers of villages of Delhi who have small holdings, is miserable. Delhi Rent Control Act was passed in this Parliament, a year ago and consent of the hon'ble President were awaited. Thereafter he signed the Bill and then it took the shape of law. A year ago when the amended Bill took the shape of law but the same is not being implemented.

Mr. Deputy Speaker, Sir, I want to inform the Government that people living in villages of Delhi are sitting on 'Dharna' on Jantar-Mantar demanding implementation of Delhi Rent Control Act. They are demanding justice. They say as to why the aforesaid Act is not being enforced inspite of its taking the shape of law, a year ago. I would request the Home Minister and Minister of Parliamentary Affairs to implement that law and persuade the people sitting on *Dharna* to go home. *(Interruptions)*

SHRI JAI PRAKASH AGARWAL (Chandni Chowk-Delhi): Mr. Deputy Speaker, Sir, 90 per cent people of Delhi are against enforcement of this law. Shri Nawal Kishore Rai is, perhaps, not aware of the facts. All the political parties of our country are against this law. *(Interruptions)*

[English]

MR. DEPUTY-SPEAKER: Mr. Agarwal, please sit down.

...*(Interruptions)*...

MR. DEPUTY-SPEAKER: Nothing of what he says is going on record

SHRI NITISH BHARADWAJ (Jamshedpur): Mr. Deputy-Speaker, Sir, I would like to draw the attention of the House to the growing anxiety and fear among the 10000 employees of a Government of India company near Jamshedpur called the Hindustan Copper Limited. This company mines for copper. They have three mining lease areas called Mosabani, Kendadih, and Rakha. In Mosabani mines they have worked to a depth of about 1000 metres below the surface. Obviously, that is supposed to be quite deep, and so they are facing problems of deep-mining like strata control, ventilation, water drainage and environmental problems. Because of deep-mining, the cost of production is going high. Added to this, in the new Budget the Union Finance Minister has reduced duties on copper cathodes...*(Interruptions)*

[Translation]

MR. DEPUTY-SPEAKER: Mr. Bharadwaj you cannot read during the Zero Hour, please speak extempore.

SHRI NITISH BHARADWAJ: I am not reading.